

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 8TH DAY OF NOVEMBER, 2000

Original Application No.1118 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,v.c.

HON.MR.S.DAYAL, MEMBER(A)

Arti Devi, w/o Shri Akhilesh Kumar Mishra  
Village & Post Office Tekuri(Kaithi)  
District Varanasi.

... Applicant

(By Adv: Shri D.S.P.Singh)

Versus

1. Union of India through the Secretary,  
Department of Post Offices,  
Government of India, New Delhi.
2. The Superintendent of Post Offices,  
Varanasi Division, Varanasi.
3. Shri Sushil Kumar Singh,s/o Shri Sateshwar Singh,  
R/o village & P.O. Tekuri(Kaithi)  
District Varanasi.

... Respondents

(By Adv: Shri Satish Chaturvedi)

O R D E R (Oral)

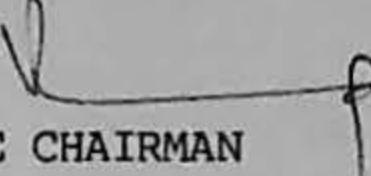
(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

By this application u/s 19 of the A.T.Act 1985, the applicant has questioned the selection for appointment as Extra Departmental Branch Post Master of village Post office Tekuri(Kaithi), district Varanasi. However, before coming to this Tribunal the applicant did not approach the departmental authorities, who are competent to hear the grievance and remove the illegality if any committed during appointment. In the circumstances,we dispose of this petition finally with the liberty to the applicant to make a representation before the Director Postal Services Varanasi Division within two weeks. If the representation is so filed it shall be considered by a reasoned order in accordance with law

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after hearing the applicant and respondent no.3 within two months from the date a copy of this order is filed. Copy of the order may be given to the counsel for the parties within three days.

  
MEMBER(A)

  
VICE CHAIRMAN

Dated: 08.11.2000

Uv/